

ITEM NO.6

COURT NO.14

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 289/2024

PRAGYA PRASUN &amp; ORS.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

FOR ADMISSION and IA No.105724/2024-EXEMPTION FROM FILING O.T. and IA No.105723/2024-PERMISSION TO FILE LENGTHY LIST OF DATES, IA No. 105724/2024 - EXEMPTION FROM FILING O.T. &IA No. 105723/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

W.P. (C) No. 49/2025 (X)

Date : 28-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mr. Siddharth Luthra, Sr. Adv.  
Mr. Nitin Saluja, AOR  
Ms. Nimisha Menon, Adv.  
Ms. Yamina Menon, Adv.  
Ms. Samarth Luthra, Adv.  
Ms. Ishita Soni, Adv.  
Ms. Pradnya Madan, Adv.

Ms. Ila Shikhar Sheel, AOR

For Respondent(s) :

Mr. V Giri, Sr. Adv.  
Mr. Ramesh Babu M.R., AOR  
Ms. Nisha Sharma, Adv.  
Ms. Manisha Singh, Adv.  
Ms. Jagrit Bharti, Adv.  
Mr. Rohan Srivastava, Adv.

Mr. Ankur Sood, AOR

Mr. Dhaman Trivedi, Adv.

Mr. Brijender Chahar, A.S.G.

Mr. Sudarshan Lamba, AOR

Ms. Swarupama Chaturvedi, Adv.

Mr. Aaditya Dixit, Adv.  
Mr. Raman Yadav, Adv.  
Ms. Shashwat Parihar, Adv.

Mr. Arjun Krishnan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Exemption Applications are allowed.
2. Arguments concluded.
3. Judgment reserved.
- 4 The learned counsel appearing in Item Nos.6 and 6.1 respectively for the petitioners shall file their respective written submissions within a period of one week from today.
5. The written submissions should contain the following:-
  - (a) the existing guidelines framed by the RBI as regards KYC process for visually impaired persons as well as acid attack survivors;
  - (b) what are the deficiencies and loopholes in the existing guidelines for the aforesaid;
  - (c) what are their suggestions to make the guidelines more meaningful and effective.
6. Both the learned counsel shall share their written submissions with Mr. V. Giri, the learned Senior counsel appearing for the RBI, Mr. Brijender Chahar, the learned Senior counsel appearing for the Union of India, Mr. Niranjana Reddy, the learned Senior counsel appearing for the Securities and Exchange Board of India, Mr. Ankur Sood, the learned counsel appearing for the Telecom Regulatory Authority of India, Ms. Swarupama Chaturvedi, the learned Senior counsel appearing for the Department of Telecommunications, Mr. Arjun Krishnan, the learned counsel appearing for the Pension Fund Regulatory and Development Authority and Mr. Harshad V. Hameed, the learned counsel appearing for the Insurance Regulatory and Development Authority of India.
7. They shall look into the submissions more particularly the suggestions and file their written submissions within one week of

the receipt of the submissions at the end of the petitioners.

8. Mr. Amar Jain one of the petitioners in Item No.6.1 is personally present in the Court.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)